

Date: 2nd August 2022

Tenth Quarterly Progress Report on Wetland Identification and Notification of Wetlands in the State of Goa.



Submitted by: Goa State Wetland Authority (GSWA)

Submitted to: National Green Tribunal (NGT)



परिरक्षणे आर्द्रभूमे: सदा कार्यरता वयम् ।

तेरे संवर्धन में सजग सदा... हे आर्द्रभूमि	जतनायेक तुजे सदांच सज्ज... हे आर्द्रभुंये	संवर्धनार्थ तुझ्या कटिबद्ध आम्ही... हे आर्द्रभूमी	Always striving towards conservation of wetlands
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As directed by The Hon'ble National Green Tribunal (NGT) w.r.t. **OA 141/2017 WZ** in the order dated **23.01.2020**, Goa State Wetland Authority (GSWA) hereby submits this tenth (10th) quarterly progress report on Identification and Notification of Wetlands under Wetland (Conservation and Management) Rules 2017, in the State of Goa.

The Ninth Quarterly report on Wetland Identification and Notification of wetlands in the State of Goa was submitted on **03.05.2022** (Copy of the same is placed in **Annexure I**).

The current status of the Identification and Notification of Wetlands in the state of Goa as of 25th July 2022 is given below.

Sr. No.	Status	No. of Wetlands
1	Total no. of identified Wetlands in the State of Goa	42
2	Wetlands finally notified	7
3	Draft notified wetlands	4
4	No. of wetlands identified and approved for draft notification after technical revisions	11
5	Identified Wetlands approved for Draft Notification but awaiting revisions as per guidelines	6
6	Identified Wetlands to be placed before next GSWA for approval for Draft Notification	14

Detailed report is placed below:

Seven (07) Wetlands have been notified under Wetland (Conservation and Management) Rules 2017, in the State of Goa. Details are given in **Table 1** and the copy of the gazette Notification of 7 Notified wetlands placed at **Annexure II**.

Table 1: List of Identified and Notified Wetlands in the Official Gazette of Government of Goa as of 25th July 2022.

S. No.	WetlandName	Geographicalcoordinates	District	Village	Wetland type	Wetlands sub-type	Area (ha)
1	Dashi Lake	Lat: From 15°39'29.89" N to 15°39'32.82" N	North Goa	Revora	Inland	Natural)	0.5 ha

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		Long: From <u>73°51'07.37"E</u> to <u>73°51'09.52"E</u>					
2	Toygar Lake	Lat: From <u>15°29'10.85"N</u> to <u>15°29'14.76"N</u> Long: From <u>73°53'07.09"E</u> to <u>73°53'13.91"E</u>	North Goa	Chimbel	Inland	Natural	1.55 ha
3	Cottambi Lake	Lat: From <u>15°14'55.17"</u> N to <u>15°14'59.43" N</u> Long: From <u>74°03'23.41"</u> E to <u>74°03'26.36" E</u>	South Goa	Cottombi	Inland	Natural	1.1 ha
4	Xeldem Lake	Lat: From <u>15°14'42.24"N</u> to <u>15°14'44.39"N</u> Long: From <u>74°05'26.51"E</u> to <u>74°05'27.07"E</u>	South Goa	Quepem	Inland	Natural	0.2 ha
5	Nanda Lake	Lat: From <u>15°13'56.55" N</u> to <u>15°14'28.39" N</u> Long: From <u>74°06'12.02" N</u> to <u>74°06'39.77"E</u>	South Goa	Quepem	Inland	Natural	42.01 ha
6	Sarzora Lake	Lat: From <u>15°13'02.88" N</u> to <u>15°13'13.85" N</u> Long: From <u>74°00'10.97" E</u> to <u>74°00'25.60"</u>	South Goa	Sarzora	Inland	Natural	10 ha
7	Pilerne Lake/Saulem Lake	Lat: From <u>15°32'11.64"</u> N to <u>15°31'59.27" N</u> Long: From <u>73°48'44.59"</u> E to <u>73°48'51.75" E</u>	North Goa	Pilerne	Inland	Natural	4 ha

Additionally, four (04) identified wetlands were draft notified, details of the same are given in **Table 2**. Out of 4, Carambolim Lake and Batim Lake are proposed to be taken up by Water Resource Department for restoration. However Carambolim Lake, Batim Lake and Durga Lake are approved for final notification as wetland in 11th GSWA meeting held on 13th June 2022. (Minutes of the meeting annexed herein as **Annexure III**) Bondvol Lake was re-draft notified on 28th April 2022. Grievance Committee meeting regarding re-draft notification of Bondvol Lake conducted on

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13th July 2022. Grievances were satisfactorily resolved. Hence final decision regarding final notification of Bondvol Lake to be taken in next GSWA meeting.

Table 2: List of Wetlands draft Notified as of 25th July 2022

Sr. No.	Name of Waterbody	District	Draft Notification No.	The decision in 11 th GSWA
1.	Carambolim Lake	North Goa	11-2/GSWA/2020/Notification/971	Approved for final notification.
2.	Batim Lake	North Goa	11-2/GSWA/2020/Notification/969	Approved for final notification
3	Durga Lake	South Goa	11-2/GSWA/2020/Notification/970	Approved for final notification
4	Bondvol Lake	North Goa	11-2/GSWA/2021-22/Pub./83	Grievance Committee meeting regarding re-draft notification of Bondvol Lake conducted on 13 th July 2022. Hence final decision regarding final notification of Bondvol Lake to be taken in next GSWA meeting.

Furthermore, 14 waterbodies have been identified as Wetlands and out of which 8 are approved by GSWA for Draft Notification after revisions. Details of the same are given in **Table 3**.

Table 3: List of water bodies identified as wetlands by Technical Committee of GSWA as of 25th July 2022.

Sr. No.	Name	District	Status
1.	Talaulim Lake	South Goa	Approved for Draft Notification in 11 th GSWA meeting. Awaiting revised maps from DSLR as per revised Zone of influence guidelines.
2.	Sulabhat Lake	North Goa	Approved for Draft Notification in 11 th GSWA meeting. Awaiting revised maps from DSLR as per revised Zone of influence guidelines.
3.	Mayem Lake	North Goa	Approved for Draft Notification in 11 th GSWA meeting. Awaiting revised maps from DSLR as per revised Zone of influence guidelines.
4.	Curtorim	South Goa	Draft notified as Biodiversity Heritage Site under Biological

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	Lake		Diversity act 2002 and Biological Diversity act 2004.
5.	Sonbem Lake	South Goa	Draft notified as Biodiversity Heritage Site under Biological Diversity act 2002 and Biological Diversity act 2004.
6.	Macasana Lake	South Goa	Approved for Draft Notification in 11 th GSWA meeting. Awaiting revised maps from DSLR as per revised Zone of influence guidelines.
7.	Mai tollem	South Goa	Draft notified as Biodiversity Heritage Site under Biological Diversity act 2002 and Biological Diversity act 2004.
8.	Bandolem Lake	South Goa	Approved for Draft Notification in 11 th GSWA meeting. Awaiting revised maps from DSLR as per revised Zone of influence guidelines.
9.	Ambulor Lake	South Goa	Awaiting revised technical documentation as per the suggestions of the technical committee of the GSWA
10.	Pali Lake	South Goa	Approved for Draft Notification in 11 th GSWA meeting. Awaiting revised maps from DSLR as per revised Zone of influence guidelines.
11.	Kamala Lake	South Goa	Awaiting revised technical documentation as per the suggestions of the technical committee of the GSWA
12.	Udden Lake	South Goa	Approved for Draft Notification in 11 th GSWA meeting. Awaiting revised maps from DSLR as per revised Zone of influence guidelines.
13.	Orlim Lake	South Goa	Awaiting revised technical documentation as per the suggestions of the technical committee of the GSWA.
14.	Tarvale Lake	South Goa	Approved for Draft Notification in 11 th GSWA meeting. Awaiting revised maps from DSLR as per revised Zone of influence guidelines.

Table 4: List of waterbodies which were identified as Wetlands as per Rule 5 of Wetland (Conservation and Management) Rules 2017 in the 5th Technical Committee meeting of GSWA

Sr. No.	Name of the waterbody	Taluka	District
1	Banastarim lake	Ponda	South Goa
2	Sapu tollem	Salcete	South Goa
3	Vodle tollem	Salcete	South Goa
4	Dhakte (Diuler) tollem	Salcete	South Goa
5	Curca lake	Tiswadi	North Goa
6	Canturilm lake	Tiswadi	North Goa
7	Malebhaat Lake	Tiswadi	North Goa
8	Parra lake	Bardez	North Goa

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9	Gawali-Maula Lake	Tiswadi	North Goa
10	Karmale lake	Ponda	South Goa
11	Tarvale lake	Ponda	South Goa
12	Dhulpe lake	Ponda	South Goa
13	Panchami lake,	Ponda	South Goa
14	Coneix Lake	Ponda	South Goa
15	Khandepar lake	Bicholim	North Goa
16	Betal temple lake	Ponda	South Goa
17	Maimollem Lake	Mormugao	South Goa

Out of above mentioned 17 waterbodies, Panchami Lake, Coneix Lake and Dhulpe Lake were approved for draft notification , however awaiting the receipt of revised maps from DSLR.

Furthermore, the preparation of Brief documents of the remaining waterbodies is ongoing by CSIR-NIO.



Dr. Pradip Sarmokadam
Head of the Nodal Agency, GSWA

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Reg. No. RNP/GOA/32/2021-2023

RNI No. GOAENG/2002/6410

Panaji, 30th September, 2021 (Asvina 8, 1943)

SERIES I No. 27

OFFICIAL GOVERNMENT OF GOA GAZETTE



PUBLISHED BY AUTHORITY

NOTE

There are three Extraordinary issues to the Official Gazette, Series I No. 26 dated 23-9-2021, namely:—

(1) Extraordinary dated 23-9-2021 from pages 1465 to 1466 Notification No. 5-2-2021-Fin (DMU) from Department of Finance, Debt Management Division regarding Market Borrowing Programme of State Government.

(2) Extraordinary (No. 2) dated 24-9-2021 from pages 1467 to 1478, regarding the Goa Shops and Establishments (Amendment) Bill 2021 from Goa Legislative Secretariat & Act from Department of Law.

(3) Extraordinary (No. 3) dated 28-9-2021 from pages 1479 to 1480, Notification No. 38/1/2017-Fin(R&C) (214)/1884 regarding the Goa Goods & Services Tax (Seventh Amendment) Rules, 2021 from Department of Finance (Revenue & Control Division).

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c. —do—	Not.- 11-2/GSWA/2021-22/ Notification/601	Notifying of Toyyar Lake as wetland	1492
d. —do—	Not.- 11-2/GSWA/2021-22/ Notification/602	Notifying of Dashi Lake as wetland	1495
e. —do—	Not.- 11-2/GSWA/2021-22/ Notification/603	Notifying of Sarzora Lake as wetland	1499
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GOVERNMENT OF GOA

Department of Environment & Climate Change

Notification

11-2/GSWA/2021-22/Notification/599

1. Whereas, there exists a water body known as Cottombi Lake or Cottombi Tollem admeasuring an area of 12400 sq. mts. located in village Cottombi of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Cottombi Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Cottombi Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA

has recommended the Government of Goa to notify the said Cottombi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft notification which was published in Official Gazette of Government of Goa dated 26-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the Wetland (Conservation and Management) Rules 2017, hereinafter referred to as the said rules;

7. And whereas, the time of receiving grievances is now over and in the fixed duration the objections of the general public have been heard and decided as per said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e., permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa- 403511 or at email – ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change, shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. *Wetland*

The said Cottombi Lake admeasuring an area of 12400. sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub -Div. No.	Approximate Area in Sq. Mts.
Quepem/Cottombi	48	12400
Total		12400

1.2. *Boundary of area already designated under provisions of other Acts and Rules.*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Cottombi Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence including Buffer Zone of the said Cottombi Lake admeasuring 64,590 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3	4	5
Quepem/Cottombi		Buffer Zone		
	29/1(P)	2111	31/19(P)	276
	31/21(P)	2898	45/29(P)	10
	45/31(P)	184	45/32(P)	1060
	45/33(P)	97	45/34(P)	147
	45/35	825	45/36	325
	45/37(P)	342	45/38(P)	252
	45/39(P)	322	45/40(P)	253
	45/41(P)	248	45/42(P)	160
	45/43(P)	285	45/44	550
	45/45	275	45/46	325
	45/47	100	45/48	175
	45/49	1275	47/1	525
	47/2	675	47/3	750
	47/4(P)	775	47/5(P)	3503
	47/6	625	47/7	550
	47/8	300	47/9	175
	47/10	275	47/11	175
	47/12(P)	406	47/13	275
	47/14	175	47/15	150
	47/16	125	47/17(P)	133
	47/18(P)	120	47/20(P)	10
	47/21(P)	34	47/22(P)	84
	47/23(P)	242	47/24	200
	47/25	200	47/26	75
	47/27	75	47/28	225
	47/29	1300	47/30	175
	47/31	175	47/32	150
	47/33	150	47/34	175
	47/35(P)	165	47/36(P)	36
	47/37(P)	166	47/38	125
	47/39	100	47/40(P)	108
	47/47(P)	536	47/58(P)	53
	47/59(P)	169	47/60(P)	284
	47/62(P)	136	49/1	600
	49/2	1025	49/3	125
	49/4	125	49/5	150
	49/6	125	49/7	200
	49/8	250	49/9	125
	49/10	175	49/11(P)	3144

OFFICIAL GAZETTE — GOVT. OF GOA

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30TH SEPTEMBER, 2021

1	2	3	4	5
	49/12(P)	952	49/13(P)	461
	49/14(P)	388	49/15(P)	786
	49/16(P)	5	49/17	175
	49/18	225	49/19(P)	23
	50/1(P)	34	50/9(P)	18
	50/10(P)	100	50/11(P)	32
	51(P)	2263		
	Area outside survey nos. (Roads and Nallahs)	3684		
	Total		42545	
Quepem/Cottombi	Zone of Influence			
	46/1(P)	130	46/2(P)	162
	46/5(P)	144	46/7(P)	52
	46/8(P)	65	46/9(P)	128
	46/10(P)	68	46/11(P)	25
	46/13(P)	56	46/14(P)	34
	46/15(P)	32	46/27(P)	80
	46/28(P)	169	46/42(P)	42
	46/43(P)	28	46/44(P)	31
	46/45(P)	83	46/46(P)	95
	46/47(P)	75	46/48(P)	80
	47/42(P)	36	47/47(P)	75
	47/48(P)	298	47/49(P)	129
	47/51(P)	197	47/52(P)	129
	47/53(P)	147	47/91(P)	59
	47/92(P)	447	47/102(P)	118
	47/103(P)	283	55/1(P)	1780
	60/1(P)	211	60/2(P)	574
	60/3(P)	113	60/4(P)	12
	60/7(P)	32	60/8(P)	134
	60/10(P)	28	61/1(P)	527
	61/2(P)	400	61/14(P)	263
	62/1(P)	941	63/2(P)	377
	63/4(P)	502	63/5(P)	118
	64/1(P)	287	65/1(P)	324
	65/2(P)	60	65/4(P)	51
	Total		10231	
Quepem/Assolda	Zone of influence			
	62/27(P)	12	62/28(P)	68
	62/29(P)	55	62/30(P)	55
	62/31(P)	51	62/32(P)	21

1	2	3	4	5
	62/33(P)	22	62/34(P)	24
	62/35(P)	67	62/72(P)	37
	62/73(P)	34	62/74(P)	133
	63/5(P)	6	63/6(P)	16
	63/20(P)	10	63/21(P)	9
	63/22(P)	15	63/23(P)	4
	63/24(P)	2	63/26(P)	3
	63/27(P)	18	63/28(P)	5
	63/37(P)	7	63/41(P)	17
	66/97(P)	190	66/112(P)	34
	66/113(P)	13	66/114(P)	6
	66/115(P)	2	66/116(P)	1
	66/117(P)	1	66/118(P)	6
	66/127(P)	69	68/21(P)	9
	68/22(P)	42	68/38(P)	37
	68/39(P)	117	68/40(P)	19
	68/41(P)	45	68/42(P)	26
	68/53(P)	42	69/1(P)	466
	69/2(P)	251	69/3(P)	231
	69/4(P)	442	69/5(P)	143
	69/7(P)	157	69/14(P)	8
	69/15(P)	29	69/16(P)	20
	69/17(P)	20	69/18(P)	35
	69/19(P)	58	69/34(P)	128
	69/37(P)	502		
	Area outside S. Nos (Roads and Nalla)	7974		
	Grand Total		64590	

The map of wetland boundary of the said Cottombi Lake with the Zone of influence is at Annexure I (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.4. For the purpose of this wetland known as the said Cottombi Lake the same is located within Revenue village of Cottombi.

1.5. For the purpose of this wetland known as the said Cottombi Lake the the Zone of Influence is located within Revenue village of Cottombi and Assolda.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and/or expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances

covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will affect the ecological character of the wetland will not be allowed.	Existing traditional crop cultivation practices will be allowed. Any activity that will affect the ecological character of the wetland will not be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Existing traditional practices of fishing will be permitted. Any	Permitted.

	activity that will adversely affect the ecological character of the wetland will not be allowed.	
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted within Zone of influence.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

----- Notification

11-2/GSWA/2021-22/Notification/600

1. Whereas, there exists a water body known as Xeldem Lake or Xelde Tollem admeasuring an area of 735 sq. mts. located in village Xeldem of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Xeldem Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Xeldem Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Xeldem Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.

6. Whereas the draft of the notification, which was published in the Official Gazette of Goa vide notification dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511, or at email—ms-gswa.goa@gov.in./goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).
Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. *Wetland*

The said Xeldem Lake admeasuring an area of 735 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Quepem/Xeldem	52/4	325
	52/1	50
Quepem/Cacora	Area outside S. No.	360
Total		735

1.2. *Boundary of area already designated under provisions of other Acts and Rules.*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Xeldem Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Xeldem Lake admeasuring 12,836 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.		Approximate Area in Sq. Mts.
Quepem/Xeldem		Buffer Zone	
	50/1(P)		2906
	51/1(P)		2109
	52/1(P)		1150
	52/2(P)		177
		Zone of Influence	
	50/1(P)		412
	51/1(P)		146
	Total		6900
Quepem/Cacora		Buffer Zone	
	452/48 (P)		5388
		Zone of Influence	
	452/48(P)		548
	Total		5936
	Grand Total		12836

The map of wetland boundary of the said Xeldem Lake with the Zone of influence is at Annexure I.

1.4. For the purpose of this wetland known as the said Xeldem Lake the same is located within Revenue village of Xeldem.

1.5. For the purpose of this wetland known as the said Xeldem Lake the Zone of Influence is located within Revenue village of Cacora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland/wetlands /complex as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops/Paddy	Cultivation to be restricted in the wetland area.	Traditional farming activities and cultivated crops are permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland/wetlands complex as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Permitted with the approval of WRD & as required and decided by LMC.	Permitted with the approval of GSWA and WRD.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted.
Bathing or wallowing of domestic animals	Permitted	Permitted.
Agriculture or/and Paddy cultivation	Restricted	Traditional activities are Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/601

1. Whereas, there exists a water body known as Toyyar Lake or Chimbhel Lake admeasuring an area of 51,085 sq. mts. located in village Chimbhel of Tiswadi Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Toyyar Lake"); which is more particularly described in Schedule I hereinafter;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Toyyar Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Toyyar Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas draft of the notification, which was published in the Official Gazette of Government of Goa dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email—ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. *Wetland:*

The said Toyyar Lake admeasuring an area of 51,085 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Tiswadi/Chimbel	40/1(P)	50,930
	42 (P)	155
Total		51,085

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Toyaar Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Chimbel Lake admeasuring 1,79,520.96 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
Tiswadi/Chimbel lake	40/1(P)	118338.41
	41/1(P)	29881.44
	42/1(P)	5652.00
Total		153871.86
Tiswadi/Talaulim	106/1(P)	21649.10
Total		21649.10
Grand Total		175520.96

The map of wetland boundary of the said Toyaar Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Toyaar Lake the same is located within Revenue village of Chimbel.

1.5. For the purpose of this wetland known as the said Toyaar Lake the Zone of Influence is located within Revenue village of Chimbel and Talaulim.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;

2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration;

3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands;

4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure-I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands/and its zone of influence, for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Diversion or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA.
Cultivation of crops	No cultivation of crops within the wetland	Restricted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Withdrawal of water	Permitted as required and decided by Lake Management Committee (LMC) in consultation with WRD	Permitted with the approval of WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment	The boundary of the wetlands may be reinforced using natural means so as to not alter the ecological	Permitted.

area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	characteristics of the water body with collective decision of LMC in consultation with GSWA	
Traditional fishery	Permitted	Not applicable.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.
Plantation	Prohibited	Plantation of indigenous trees, plants, shrubs etc. is permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/602

1. Whereas, there exists a water body known as Dashi Lake or Dashiche tollem admeasuring an area of 6089 sq. mts. located in village Revora of Bardez Taluka, North Goa district, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Dashi Lake"); which is more particularly described in Schedule I herein under;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Dashi Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Dashi Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017.

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017.;

6. Whereas the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules.;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules.;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons.;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email – ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of the Governor of Goa.

Dasharath Redkar, Director & ex officio Joint Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence.

1.1. *Wetland*

The said Dashi Lake admeasuring an area of 6089. sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub – Div. No.	Approximate Area in Sq. Mts.
Bardez/Revora	70/1(P)	6089
Total		6089

1.2. *Boundary of area already designated under provisions of other Acts and Rules*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Dashi Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Dashi Lake admeasuring 6,81,434 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3
Bardez/Revora		Zone of Influence
	68/4(P)	848
	70/1(P)	421
	71/1(P)	95
	71/3(P)	318
	68/2(P)	24
		Buffer Zone
	37/11(P)	9
	37/12(P)	1992
	38/08(P)	299
	38/9	225
	38/10	400
	38/11	300
	38/12	400
	38/13	100
	39/15(P)	96
	39/16(P)	130
	39/22(P)	10
	39/23(P)	50
	60/1(P)	405
	60/2(P)	408
	60/3(P)	166
	68/1(P)	5723
	68/3(P)	79
	68/4(P)	55
	69/1	120
	70/1(P)	501
	71/1(P)	1855
	71/2	1850
	71/3(P)	3327
	71/4	400
	71/5(P)	2710
	71/6(P)	113
	101/2(P)	336
	Area outside survey nos. (Roads and nalla)	1898
	Total	25663

The map of wetland boundary of the said Dashi Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.3. For the purpose of this wetland known as the said Dashi Lake the same is located within Revenue village of Revora.

1.4. For the purpose of this wetland known as the said Dashi Lake the Zone of Influence is located within Revenue village of Revora.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Cultivation of crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas within the buffer will be allowed.
Fishing	Regulated by Fisheries Department.	Regulated by Fisheries Department. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices will be allowed. No activity that will adversely affect the ecological character of the wetland.	Permitted.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic drinking purpose. This will be managed and regulated by WRD.	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetlands may be reinforced using natural means so as to not disturb the ecological character of the water body.	Permitted
Plantation of trees	Prohibited	Permitted in buffer and zone of influence, excluding water channel
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/603

1. Whereas, there exists a water body known as Sarzora Lake or Sarzora tollem admeasuring an area of 124600 sq. mts. located in village Sarzora of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Sarzora Lake"); which is more particularly described in Schedule I hereinafter;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within

the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Sarzora Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Sarzora Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft notification was published in the Official Gazette of Government of Goa notification dated 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of rule 5 of the Wetland (Conservation and Management) Rules, 2017, hereinafter referred to as the said rules;

7. And whereas, the time of receiving grievances is now over and in the fixed duration the objections of the general public have been heard and decided as per said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of the persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email-ms-gswa.goa@gov.in goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence1.1. *Wetland:*

The said Sarzora Lake admeasuring an area of 124600 sq. mts., surveyed under Survey No.

Taluka/Village	Survey No./Sub-Division No.	Approximate Area in Sq. Mts.
Salcete/Sarzora	25/1(P)	124600
Total		124600

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Sarzora Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence including buffer zone of the said Sarzora Lake admeasuring 680414 sq. mts., includes the properties surveyed under the following Survey No.

Taluka/Village	Survey No./Sub-Div. No.	Approximate Area in Sq. Mts.
1	2	3
Salcete/Sarzora	Buffer Zone	
	9/1(P)	74
	9/19(P)	5
	9/20(P)	90
	9/21(P)	280
	9/22(P)	435
	9/23(P)	1620
	9/24(P)	812
	22/1(P)	8900
	23/3(P)	810
	23/4(P)	3035
	24/8(P)	30
	24/9(P)	90
	24/10(P)	80
	24/11(P)	68
	24/12(P)	65
	24/13	475
	24/14(P)	110
	24/15(P)	445
	24/16(P)	570
	24/17(P)	345

1	2	3
	24/18(P)	35
	24/22	65
	25/1(P)	4600
	26/1(P)	20600
	27/1(P)	2015
	28/1(P)	18175
	212/1(P)	17700
	Total	81529
	Zone of Influence	
Salcete/Sarzora	28/1(P)	86740
	27/1(P)	92650
	26/1(P)	175325
	212/1(P)	203940
	Total	558655
Mullem	86/1(P)	40230
	Total	40230
	Grand Total	680414

The map of wetland boundary of the said Sarzora Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Sarzora Lake the same is located within Revenue village of Sarzora.

1.5. For the purpose of this wetland known as the said Sarzora Lake the Zone of Influence is located within Revenue village of Sarzora and Mullem.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind.
2. Setting up of any industry and/or expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;
5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality, the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetlands and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Diversions or any other hydrological intervention	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA	Any diversion or any other hydrological intervention that affect the ecological character of will need the approval of GSWA.
Cultivation of crops	Agriculture or horticulture within the wetland not allowed	Traditional agriculture or horticulture will be allowed. No activity that will affect the ecological character of the wetland shall be allowed.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Withdrawal of water	Permitted with approval from WRD and as required and decided by LMC	Regulated by WRD.
Fishing	Permitted	Not Applicable.
Crop and/or Paddy cultivation	Prohibited	Allowed in low lying fields within buffer zone.
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted.
Preservation of this water body and maintaining quality of its significant catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	The boundary of the wetland may be reinforced using natural means so as to not disturb the ecological character of the water body	Permitted.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

Notification

11-2/GSWA/2021-22/Notification/604

1. Whereas, there exists a water body known as Nanda Lake or Nanda tollem admeasuring an area of 1,04,550 sq. mts. located in Quepem Municipal Council of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Nanda Lake"); which is more particularly described in Schedule I hereinunder;

2. And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;

3. And whereas, in terms of sub-rule (1) of rule 7 of the Wetlands (Conservation and Management) Rules, 2017, the Department of Environment and Climate Change of Government of Goa, though GSWA by engaging the services of CSIR-NIO prepared a Brief Document for identifying the said Nanda Lake as wetland;

4. And whereas, based on the Brief Document Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Nanda Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;

5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;

6. Whereas the draft of the notification, which was published in the Official Gazette of Goa dated 26-11-2020 for general public with a view of inviting objections in respect thereof as required under sub rule (6) of rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;

7. And whereas the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;

8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE & CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;

9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;

10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;

11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, Opposite Saligao Seminary, Saligao, Bardez, Goa-403511 or at email—ms-gswa.goa@gov.in/goawetland@gmail.com. Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.;

13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director & ex officio Jt. Secretary (Environment & Climate Change).

Panaji, 23rd September, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1. *Wetland:*

The said Nanda Lake admeasuring an area of 1,04,550 sq. mts., surveyed under Survey No.

Village/ Taluka	Survey No./Sub- Div. No.	Approximate area in Sq. Mts.	Survey No./ /Sub-Div. No.	Approximate area in Sq. Mts.	Survey No. /Sub-Div. No.	Approximate area in Sq. Mts.
1	2	3	4	5	6	7
Cacora/	311/1(P)	365	311/2(P)	70	311/3(P)	35
Quepem	311/6(P)	735	311/7	435	311/8(P)	1720
	311/9(P)	57	311/12(P)	130	311/13	98
	311/14	98	311/15	502	311/16	136
	311/17	45	311/18	182	311/19(P)	405
	311/20	11	311/21	10	311/22	13
	311/23	16	311/24	98	311/25(P)	525
	311/27(P)	230	311/28	38	311/29	10
	311/30	90	311/31	51	311/32	24
	311/33	20	311/34	55	311/35	14
	311/36	40	311/37(P)	260	311/38(P)	265
	311/39	57	311/40	22	311/41	54
	311/42	43	311/43	38	311/44	11
	311/45	15	311/46	25	311/47	36
	311/48(P)	460	311/49	530	311/50	21
	311/51	152	311/52	361	311/53	405
	311/54(P)	60	311/55(P)	22	311/56(P)	140
	311/57(P)	67	311/58(P)	5	311/59(P)	4.5
	311/60	6	311/67	15	311/68	48
	311/69	670	311/70	70	311/71	11
	311/72	124	311/73	132	311/74	58
	311/75	19	311/76(P)	39	311/77(P)	410
	315/1(P)	645	329/1(P)	9530	329/2(P)	4
	329/4(P)	442	329/5(P)	39	329/6	335

1	2	3	4	5	6	7
	329/7(P)	1.5	330/1(P)	742	330/2(P)	640
	330/3	790	330/4	529	330/5	652
	330/6	373	330/7(P)	1316	330/8	690
	330/9(P)	167	330/10(P)	1	330/12(P)	530
	330/13(P)	480	330/14	347	330/16(P)	703
	330/17	26	330/18	54	330/19	385
	330/20	160	330/21	317	330/22	272
	330/23(P)	230	330/24	109	330/25	165
	330/26(P)	359	330/27	57	330/28	124
	330/29	251	330/30	127	330/31(P)	137
	330/32(P)	88	330/33(P)	37	330/34(P)	67
	330/35	182	330/36	129	330/37	50
	330/38	126	330/39	86	330/40	40
	330/41	16	330/42	26	330/43	23
	330/44	78	330/45(P)	181	330/46	400
	330/47	12	330/48	12	330/49	36
	330/50	214	330/51	50	330/52	62
	331/1(P)	184	331/2(P)	202	331/3(P)	380
	331/4(P)	366	331/5(P)	905	331/6	395
	331/7	106	331/8	210	331/9	107
	331/10	169	331/11	66	331/12	45
	331/13	517	331/14	32	331/15	22
	331/16	29	331/17	58	331/18	21
	331/19	17	331/20	12	331/21	8
	331/22	42	331/23	45	331/24	35
	331/25	23	331/26	18	331/27	28
	331/28	16	331/29	15	331/30	42
	331/31	31	331/32	33	331/33	34
	331/34	18	331/35	146	331/36	11
	331/37	16	331/38	28	331/39	20
	331/40	16	331/41	14	356/56	37
	331/42	22	331/43	26	331/44	25
	331/45	41	331/46(P)	365	331/47	46
	332/14(P)	14	332/15	31	332/16	52

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 27

30TH SEPTEMBER, 2021

1	2	3	4	5	6	7
	332/17	41	332/18	13	332/19	29
	332/20	35	332/21	41	332/22	36
	332/23	43	332/24	37	332/25	44
	332/26	39	332/27	22	332/28	16
	332/29	81	332/30	34	332/31	28
	332/32	23	332/33	20	332/34	13
	332/35	460	332/36	10	332/37	17
	332/38	30	332/39	16	332/40	34
	332/41	34	332/42	30	332/43	27
	332/44	19	332/45	27	332/46(P)	4
332/52(P)		15	332/53	23	332/54	19
	332/55	24	332/56	19	332/57	43
	332/58	22	332/59(P)	13	332/60(P)	7
	332/61	30	332/62	16	332/63	16
332/64(P)		2	332/65(P)	12	332/66	18
	332/67	27	332/68	20	332/69	26
	332/70	21	332/71	30	332/72	16
	332/73	14	332/74	13	332/75	18
	332/76	30	332/77	34	332/78	39
	332/79	35	332/80	26	332/81	43
	332/82	31	332/83	32	332/84	24
	332/85	34	332/86	49	332/87	30
	332/88	25	332/89	39	332/90	21
	332/91	28	332/92	23	332/93	32
	332/94	27	332/95	15	332/96	24
	332/97	38	332/98	33	332/99	19
	332/100	22	332/101	10	332/102	24
	332/103	23	332/104	26	332/105	20
	332/106	21	332/107	35	332/108	39
	332/109	45	332/110	53	332/111	44
	332/112	21	332/113	25	332/114	43
	332/115	42	332/116	13	332/117	20
332/118(P)		32	332/119(P)	16	332/120	43
	332/121	40	332/122	47	332/123	43

1	2	3	4	5	6	7
	332/124	38	332/125	55	332/126	43
	332/127	28	332/128	31	332/129	48
	332/130(P)	34	332/131(P)	1	332/132(P)	15
	332/133(P)	2	332/135(P)	30	332/136	49
	332/137	27	332/138	30	332/139	44
	332/140	41	332/141	48	332/142	46
	332/143	34	332/144	30	332/145	43
	332/146	27	332/147	38	332/148(P)	32
	332/155(P)	31	332/156	47	332/157	37
	332/158	32	332/159	43	332/160	38
	332/161	44	332/162	34	332/163	48
	332/164(P)	32	332/231(P)	2	332/232(P)	8
	332/233(P)	17	332/234	21	332/235	20
	332/236(P)	24	332/237(P)	16	332/238(P)	1
	332/254(P)	26	332/255	24	332/256	20
	332/257	24	332/258	28	332/259	30
	332/260	16	332/261	20	332/262(P)	6
	332/270(P)	27	332/271	28	332/272	19
	332/273	21	332/274	23	332/275	40
	332/276	39	332/277	15	332/278(P)	30
	332/294(P)	34	332/295	47	332/296	33
	332/297	22	332/298	30	332/299	26
	332/300(P)	30	332/321(P)	14	332/322	22
	332/323	14	332/324(P)	8	332/325(P)	7
	332/326	12	332/327	28	332/328	46
	332/329	45	332/330	17	332/331	20
	332/332	24	332/333	60	333/16(P)	28
	333/17(P)	22	333/18(P)	25	333/19(P)	30
	333/20(P)	34	333/21(P)	34	333/22(P)	27
	333/23(P)	33	333/24(P)	33	333/25(P)	52
	333/26(P)	52	333/27(P)	53	333/30(P)	58
	333/31(P)	51	333/32(P)	61	333/33(P)	50
	333/34(P)	90	333/35	75	333/36	50
	333/37	49	333/38	52	333/39(P)	45

OFFICIAL GAZETTE — GOVT. OF GOA

SERIES I No. 27

30TH SEPTEMBER, 2021

1	2	3	4	5	6	7
	333/40(P)	25	333/42(P)	1	333/43(P)	30
	333/44	34	333/45	36	333/46	41
	333/47(P)	2	333/48(P)	1.5	333/51(P)	2
	333/54(P)	29	333/55(P)	0.5	333/82(P)	9
	342/12(P)	10	343/6(P)	44	356/1(P)	58
	356/2(P)	13	356/3(P)	12	356/4(P)	13
	356/5(P)	775	356/6	96	356/7	171
	356/8(P)	370	356/9(P)	337	356/10	127
	356/11	270	356/12	310	356/13	36
	356/14	367	356/15	70	357/16	335
	356/17	57	356/18	97	356/19	460
	356/20	358	356/21	100	356/22	123
	356/23	33	356/24	139	356/25	243
	356/26	128	356/27	77	356/28	69
	356/29	195	356/30	39	356/31	32
	356/32	28	356/33	46	356/34	37
	356/35	37	356/36	21	356/37	21
	356/38	32	356/39	43	356/40	53
	356/41	51	356/42	795	356/43	336
	356/44(P)	15	356/45	187	356/46	172
	356/47	231	356/48	114	356/49	27
	356/50	50	356/51	51	356/52	102
	356/53	45	356/54	36	356/55	75
	356/57	49	356/58(P)	77	356/59	158
	356/60	82	356/61	54	356/62	39
	356/63	99	356/64(P)	1.5	356/65(P)	14
	356/66(P)	109	356/67	125	356/68	143
	356/69	89	356/70	42	356/71	74
	356/73(P)	22	356/74(P)	57	356/75	35
	356/77	69	357/1(P)	41	357/2	131
	357/3	114	357/4(P)	78	357/8(P)	141
	357/9(P)	2	358/1(P)	481	358/2	171
	358/3	189	358/4	183	358/5	237
	358/6	121	358/7	155	358/8	32
	358/9	26	358/10	26	358/11	29
	358/12	96	358/13	29	358/14	76

1	2	3	4	5	6	7
	358/15	178	358/16	33	358/17	96
	358/18	168	358/19	147	358/20	850
	358/21(P)	106	358/22	18	358/23	16
	358/24(P)	46	358/25(P)	48	358/26(P)	59
	358/27	48	358/28	36	358/29	66
	358/30(P)	74	358/31(P)	4.5	358/32(P)	39
	358/33(P)	11	358/34	96	358/38(P)	20
	358/39(P)	81	358/41(P)	4	358/42(P)	15
	358/43(P)	17	358/44	128	358/45	5240
	358/46	130	358/47	366	359/1	211
	359/2	2001	359/3	2912	359/4	2836
	359/5	635	359/6	2195	359/7	1312
	359/8	49	359/9	1188	359/10	324
	359/11	174	359/12(P)	2721	359/13	47
	360/1(P)	5785	361/3(P)	26	379/1(P)	1568
	379/2(P)	1320	381/1(P)	6	381/2(P)	3307
	381/3(P)	2780	River and nallah	6700		
	Total	104550				

1.2. *Boundary of area already designated under provisions of other Acts and Rules:*

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Nanda Lake fall under the above mentioned Act.

1.3. *Zone of influence:*

The Zone of influence of the said Nanda Lake admeasuring 57,410 sq. mts., includes the properties surveyed under the following Survey No.

Village/ Taluka	Survey No./ Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.	Survey No./ Sub-Div. No.	Approximate area in sq. mts.
1	2	3	4	5	6	7
Quepem/ Cacora			Buffer Zone			
	307/69(P)	49	307/70(P)	30	307/71(P)	38
	307/72(P)	13	307/73(P)	33	307/74(P)	47
	307/75(P)	29	307/76(P)	36	307/96(P)	36
	307/97	34	307/99(P)	34	307/100	127

OFFICIAL GAZETTE — GOVT. OF GOA

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1	2	3	4	5	6	7
	307/101	17	307/102	20	307/103	13
	307/104	66	307/105	258	307/106	77
	307/107(P)	138	307/108	50	307/109(P)	42
	307/110	87	307/111	15	307/112	21
	307/114	15	307/115(P)	2	307/116(P)	9
	307/117	15	307/118	16	307/119	143
	307/120	40	307/121(P)	22	307/122(P)	22
	307/124	142	307/125(P)	47	307/127(P)	1
	307/128(P)	0.5	307/129	11	307/130(P)	168
	307/131	43	307/132(P)	128	307/133(P)	94
	307/135(P)	21	307/136(P)	155	307/137(P)	62
	307/138(P)	281	307/139(P)	116	307/140(P)	86
	307/141(P)	92	307/142(P)	146	307/143(P)	127
	308/1(P)	62	308/5	12	309/1(P)	413
	309/2(P)	65	309/28(P)	35	309/30(P)	246
	309/31(P)	562	309/32	345	310/1(P)	113
	310/2	298	310/3(P)	101	310/4(P)	45
	310/5(P)	27	310/6(P)	45	310/14(P)	226
	310/15(P)	135	311/2(P)	117	311/3(P)	286
	311/4	454	311/5	433	311/6(P)	15
	311/8(P)	32	311/9(P)	91	311/10	12
	311/11	39	311/12(P)	26	311/19(P)	71
	311/25(P)	50	311/26	36	311/27(P)	28
	311/37(P)	32	311/38(P)	19	311/48(P)	5
	311/54(P)	63	311/55(P)	151	311/56(P)	97
	311/57(P)	112	311/58(P)	37	311/76(P)	58
	311/77(P)	51	312/1(P)	2419	314/1(P)	410
	314/2(P)	89	314/3(P)	92	314/4(P)	1166
	315/1(P)	1739	315/2(P)	418	328/3(P)	2
	328/4(P)	11	328/5(P)	13	328/6(P)	14
	328/7(P)	10	328/8(P)	11	328/9(P)	489
	328/10(P)	578	329/1(P)	927	329/2(P)	825
	329/3(P)	143	329/4(P)	200	329/5(P)	708
	329/7(P)	79	330/1(P)	29	330/2(P)	28
	330/7(P)	40	330/9(P)	62	330/10(P)	7
	330/11	39	330/12(P)	16	330/13(P)	12
	330/15	192	330/16(P)	14	330/23(P)	3
	330/26(P)	23	330/31(P)	25	330/32(P)	58

1	2	3	4	5	6	7
	330/45(P)	11	331/1(P)	29	331/2(P)	14
	331/3(P)	10	331/4(P)	4	331/46(P)	202
	332/3(P)	62	332/4	7	332/5	6
	332/6	7	332/7	12	332/8	22
	332/9	21	332/10	12	332/11	8
	332/12	9	332/13	6	332/14(P)	5
	332/46(P)	24	332/47	23	332/48	22
	332/49	28	332/50	20	332/51	15
	332/52(P)	17	332/59(P)	9	32/60(P)	12
	332/64(P)	27	332/65(P)	1	332/118(P)	4
	332/119(P)	2	332/130(P)	6	332/131(P)	40
	332/132(P)	18	332/133(P)	45	332/134	35
	332/135(P)	14	332/148(P)	17	332/149	36
	332/150	18	332/151	19	332/152	21
	332/153	22	332/154	48	332/155(P)	14
	332/164(P)	13	332/165	44	332/166	27
	332/167	20	332/168	12	332/169	8
	332/170	19	332/171	20	332/172	20
	332/173(P)	17	332/174(P)	10	332/175(P)	7
	332/176(P)	1	332/187(P)	1.5	332/188(P)	22
	332/189	32	332/190	28	332/191	22
	332/192	30	332/193	29	332/194	25
	332/195	22	332/196	25	332/197	21
	332/198(P)	27	332/199	90	332/200(P)	1.5
	332/208(P)	1	332/209(P)	7	332/210	31
	332/211	27	332/212	25	332/213	25
	332/214	22	332/215	16	332/216	12
	332/217	21	332/218	24	332/219	35
	332/220	33	332/221	28	332/222(P)	22
	332/223	1	332/225	7	332/226	17
	332/227	26	332/228	26	332/229	22
	332/230	26	332/231(P)	16	332/233(P)	20
	332/237(P)	3	332/238(P)	15	332/239	27
	332/240	22	332/241	20	332/242(P)	12
	332/243(P)	0.5	332/247(P)	1	332/248(P)	27
	332/249	25	332/250	18	332/251	28
	332/252	31	332/253	22	332/254(P)	3
	332/262(P)	8	332/263	19	332/264	17

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1	2	3	4	5	6	7
	332/265	33	332/266	10	332/267	10
	332/268	16	332/269	21	332/270(P)	8
	332/278(P)	4	332/279	29	332/280	7
	332/281	20	332/282	8	332/283	25
	332/284(P)	13	332/286(P)	11	332/287	50
	332/288	21	332/289	17	332/290	10
	332/291	13	332/292	12	332/293	20
	332/294(P)	1	332/300(P)	6	332/301	16
	332/302	25	332/303	8	332/304	21
	332/305	12	332/306	32	332/307	9
	332/308	15	332/309	6	332/310	9
	332/311	12	332/312	7	332/313	22
	332/314	12	332/315	8	332/316	7
	332/317	15	332/318	17	332/319	9
	332/320	16	332/321(P)	20	332/324(P)	19
	333/12(P)	79	333/13	77	333/14	93
	333/15(P)	86	333/16(P)	61	333/17(P)	15
	333/18(P)	11	333/19(P)	9	333/20(P)	6.5
	333/21(P)	12	333/22(P)	10	333/23(P)	18
	333/24(P)	22	333/25(P)	15	333/26(P)	18
	333/27(P)	3	333/28	10	333/29	6
	333/30(P)	2	333/31(P)	7	333/32(P)	13
	333/33(P)	19	333/34(P)	24	333/39(P)	3
	333/40(P)	30	333/41	10	333/42(P)	28
	333/43(P)	2	333/47(P)	2	333/48(P)	12
	333/49	13	333/50	23	333/51(P)	7
	333/52	39	333/53	31	333/54(P)	7
	333/57	40	333/55(P)	23	333/56	28
	333/60	50	333/58	12	333/59	22
	333/63(P)	18	333/61(P)	42	333/62(P)	10
	333/66(P)	10	333/64(P)	17	333/65(P)	11
	333/69	16	333/67	13	333/68	19
	333/72	6	333/17	47	333/71	11
	333/75	7	333/73	19	333/74	21
	333/78	10	333/76	13	333/77	15
	333/81(P)	12	333/79	42	333/80(P)	63
	334/48(P)	55	333/82(P)	25	334/47(P)	21
	334/51	69	334/49	67	334/50	77

1	2	3	4	5	6	7
	334/54	72	334/52	83	334/53	75
	334/57	18	334/55	90	334/56	86
	334/60	22	334/58	35	334/59	35
	334/63	10	334/61	23	334/62	20
	334/66(P)	56	334/64	10	334/65(P)	56
	334/69(P)	41	334/67(P)	57	334/68(P)	52
	334/72(P)	11	334/70(P)	22	334/71	30
	334/78(P)	46	334/76(P)	25	334/77(P)	17
	334/131(P)	135	334/79(P)	15	334/93(P)	56
	342/9(P)	383	342/1(P)	508	342/8(P)	500
	342/12(P)	396	342/10(P)	80	342/11(P)	294
	343/3(P)	126	343/1	94	343/2	32
	343/6(P)	1325	343/4(P)	380	343/5(P)	30
	344/2	30	343/7(P)	364	344/1	22
	344/5(P)	146	344/3(P)	20	344/4(P)	4
	344/9(P)	29	344/6(P)	21	344/7(P)	205
	355/1(P)	201	346/3(P)	590	346/4	14
	355/4(P)	18	355/2(P)	124	355/3(P)	295
	356/2(P)	2	355/5(P)	145	356/1(P)	548
	356/5(P)	1580	356/3(P)	8	356/4(P)	9
	356/44(P)	653	356/8(P)	1	356/9(P)	2
	356/72(P)	24	356/64(P)	25	356/65(P)	11
	356/75(P)	62	356/73(P)	44	356/74(P)	1.5
	357/5(P)	58	357/1(P)	602	357/4(P)	25
	357/8(P)	207	357/6(P)	260	357/7(P)	376
	357/11	107	357/9(P)	36	357/10	23
	358/1(P)	155	357/12	32	357/13	60
	358/25(P)	41	358/21(P)	11	358/24(P)	7
	358/31(P)	85	358/26(P)	3	358/30(P)	476
	358/35	80	358/32(P)	164	358/33(P)	43
	358/38(P)	35	358/36	67	358/37	22
	358/41(P)	21	358/39(P)	2	358/40	20
	359/12	90	358/42(P)	6	358/43(P)	109
	361/3(P)	552	361/1	148	361/2	12
	376/46(P)	85	376/44(P)	35	376/45	24
	376/49	42	376/47	23	376/48(P)	41
	376/52	78	376/50	43	376/51	52
	377/5(P)	102	377/1	91	377/2 (P)	205

377/9(P)	54	377/6(P)	101	377/7(P)	53
377/12(P)	48	377/10(P)	44	377/11(P)	51
377/15(P)	22	377/13(P)	72	377/14(P)	149
377/18	288	377/16(P)	55	377/17	253
379/1(P)	195	377/19	582	377/20	1046
380/2(P)	98	379/2(P)	885	380/1(P)	563
380/5(P)	215	380/3(P)	151	380/4(P)	114
380/15(P)	17	380/6(P)	638	380/7(P)	178
380/18	55	380/16	40	380/17	46
381/3(P)	668	381/1(P)	1155	381/2(P)	754
383/3(P)	55	382/2(P)	358	382/4(P)	248
Total	52160	332/232(P)	10	River and Nallah	3670
Zone of Influence-I (as per map at Annexure I)	3205				
Zone of Influence-II (As per map at Annexure I)	2045				
Total	5250				
Grand Total	57410				

The map of wetland boundary of the said Nanda Lake with the Zone of influence is at Annexure I. (For enlarged to scale map kindly visit <https://gswa.goa.gov.in/>).

1.4. For the purpose of this wetland known as the said Nanda Lake the same is located within Revenue village of Quepem.

1.5. For the purpose of this wetland known as the said Nanda Lake the Zone of Influence is located within Revenue village of Quepem.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;

6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure – I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,

7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;

8. Extraction of soil, mud, rock and sand for commercial purpose.

[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]

Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I.
Cultivation of crops	Regulated by Directorate of Agriculture, Goa. Existing traditional practices of Paddy cultivation will be allowed (except the core area wherein the water is present throughout the year) during the dry season, as Pre-Existing Rights and Privileges. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Existing traditional crop cultivation practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Fishing	Permitted	Regulated by Directorate of Fisheries, Goa. Existing traditional practices may be permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary of wetland as shown in Annexure I	Within the zone of influence as shown in Annexure I
Religious practices	Existing religious practices will be allowed. Any activity that will adversely affect the ecological character of the wetland will not be allowed	Permitted. Any activity that will adversely affect the ecological character of the wetland will not be allowed.
Withdrawal of water for domestic use	In case of water deficit and unavailability of drinking water, it is pumped and supplied to the village people for domestic	Ongoing Traditional Use Permitted. Any new permissions will be granted only if approved by WRD and GSWA.

	drinking purpose. This will be managed and regulated by WRD & LMC	
Plantation of trees	Prohibited	Plantation of indigenous trees, plants, shrubs is permitted within Zone of influence.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

◆◆◆

Department of Fisheries

Directorate of Fisheries

—

Notification

DF/PLG/PAT-IB/2021-22

Ref. Notification No. DF/PLG/PAT-IB/2015-16 published in Official Gazette, Series I No. 12 dated 18-06-2015.

In partial modification of the notification referred above the introduction shall be revised and amended as follows:

The Government is hereby pleased to introduce the scheme "Supply of Insulated Boxes".

Further, in clause (4) sub-clause (ii) and (iii) shall be revised and amended as follows:

(4) *Quantum of subsidy and eligibility.*—
 (ii) The applicant actively engaged in fishing at sea with canoe will be eligible for 1 insulated box of 100 litres and subsidy to the extent of 75% of the cost limited to Rs. 3,000/- and 1 insulated box of 220 litres capacity and subsidy to the extent of 75% of the cost limited to Rs. 4,000/-.

(iii) The applicant engaged in fishing at sea with mechanized fishing vessel upto 6 cylinder engine will be eligible for 1 insulated box of 220 litres and subsidy to the extent of 75% of the cost limited to Rs. 4,000/- and 1

insulated box of 400 litres capacity and subsidy to the extent of 75% of the cost limited to Rs. 11,000/-.

By order and in the name of the Governor of Goa.

Dr. Shamila Monteiro, Director & ex officio Joint Secretary (Fisheries).

Panaji, 23rd September, 2021.

◆◆◆

Inspectorate of Factories & Boilers

—

Notification

VI/BLR/(2)/A-117/(d) 1701

The following draft Rules which the Government of Goa proposes to make in exercise of the powers conferred by section 29 of the Boilers Act, 1923 (Act 5 of 1923), (herein after referred to as the "said Act"), so as to further amend the Goa, Daman and Diu Economiser Rules, 1983, are hereby pre-published as required by section 31 of the said Act for information of the persons likely to be affected thereby and notice is hereby given that the said draft Rules will be taken into consideration by the Government after the expiry of period of sixty days from the date of publication of this Notification in the Official Gazette.

All objections and/or suggestions to the said draft Rules may be forwarded to the

1	2	3	4	
7.	Information and Publicity Dir. & ex officio Addl. Secy.	Not.- DI/INF/RTI/COMM. FUNDS/06/PF-1/3346	Pattern of Assistance for the release of Grant-in-Aid.	1944
8.	Labour Inspectorate of Factories & Boilers Chief Inspector & ex officio Joint Secy.	Not.- VI/BLR/(2)/A-117/ (a)/1979	Draft Rules- The Goa Boiler (Fifth Amendment) Rules, 2021.	1945
9.	New & Renewable Energy Dir. & ex officio Joint Secy.	Not.- 4-9/BP/NRE/ /2021-22/137	Scheme for Promotion of Biogas Plants.	1946
10.a.	Personnel Under Secretary	Not.- 15/22/96-PER/ Part-II/2588	The Goa (Departmental Examination for the Block Development Officers) (Second Amendment) Rules, 2021.	1948
	b.—do—	Not.- 1/14/85-PER (Pt. File III)	RR—Captain of Ports.	1949
11.a.	Social Welfare Dir. & ex officio Joint Secy.	Ord.- 3-31-2011-12-Driver- -ADMN/3448	Revival of Post.	1952
	b.—do—	Not.-83/10/2021/SDB/ Covid/3544	Covid -19 Relief to Marginalized/ Unorganised Sector (Amendment) Scheme, 2021.	1952
	c.—do—	Not.- 61-22-2017-BC-DSW	Atal Asra Yojana for SC/OBC/EWS Communities.	1954
12.	Urban Development Goa RERA Chairperson	Not.- 1/RERA/Regulations of GRERA/2020/07	Return of Registration Fee of a Real Estate Project and Real Estate Agent by the Authority Regulations, 2021.	1964

GOVERNMENT OF GOA

Department of Environment & Climate Change

Corrigendum

11-2/GSWA/2021-22/Notification/767

Read: Notification No. 11-2/GSWA/2021-22/ /Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the Department of Environment and Climate Change (DoE & CC), Government of Goa hereby published the Notification of Cottambi vide above read Notification. In the said Notification:—

1. Whereas, there exists a water body known as Cottombi Lake or Cottombi tollem

admeasuring an area of 12400 sq. mts. located in village Cottombi of Salcete Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Cottombi Lake"); which is more particularly described in Schedule I hereinunder;

The above paragraph in the said notification shall be read as follows:

1. Whereas, there exists a water body known as Cottombi Lake or Cottombi tollem admeasuring an area of 12400 sq. mts. located in village Cottombi of Quepem Taluka, South Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said

Cottombi Lake”); which is more particularly described in Schedule I.

By order and in the name of Governor of Goa.

Dasharath M. Redkar, Director
(Environment & Climate Change).

Panaji, 25th October, 2021.



Department of Finance
Revenue & Control Division

Office Memorandum

12/3/82-Fin(R&C)/Vol.I/1978

The Office Memorandum No. 1(5)/E.V./2020 dated 07-09-2021 regarding Central Government employees retired during the period from January, 2020 to June, 2021—calculation of Gratuity and Cash payment in lieu of leave issued by the Government of India, Ministry of Finance (Department of Expenditure), New Delhi has been adopted by the State Government.

The O. M. referred above is available on the Directorate of Accounts website www.accounts.gov.in

Pranab G. Bhat, Under Secretary, Finance (R&C).

Porvorim, 20th October, 2021.



Department of Fisheries
Directorate of Fisheries

Notification

DF/GB/GEN-229/NEW SCHEMES (Fishing
Craft less than 26 feet)

“Sub.: Financial Assistance to purchase construct new Fishing Craft less than 26 feet for fishing in inland waters of Goa.

Short title and commencement.—This scheme shall be called as “Financial Assistance to purchase/construct new Fishing

Craft less than 26 feet for Fishing in inland waters of Goa”.

It shall come into force from financial year 2021-22.

1. *Introduction:* The scheme has been introduced to uplift the sizeable community of traditional Fishermen, by providing them financial help in the form of a subsidy on construction/purchase of Fishing Craft less than 26 feet for fishing in inland waters of Goa. This will help the Fishermen who are undergoing economic strains due to over rising cost and enable themselves to sustain their livelihood in the cost rising environment.

2. *Objective:* The main objective of the scheme is to uplift the sizeable community of traditional Fishermen, by providing them financial help in the form of a subsidy on construction/purchase of Fishing Craft less than 26 feet for fishing in inland waters of Goa.

3. *Eligibility Conditions:* a. The beneficiary shall possess the OBC Kharvi Certificate or Profession certificate issued by the competent authority such as Mamlatdar or Chief Officer of concern Municipality or Secretary of concern Village Panchayat duly countersigned by concern B.D.O.

b. The beneficiary shall be eligible for financial assistance for only one fishing canoe of below 26 feet for fishing in inland waters.

c. The beneficiary shall possess the valid net registration certificate and License certificate issued by the Department of Fisheries.

d. The fishing canoe shall be registered with the Department of Captain of Ports, Government of Goa.

e. The beneficiary shall produce the bills from the authorized Boat dealer towards the construction of the fishing canoe.

f. The beneficiary can avail the scheme after every 7 years against the replacement of his/her existing canoe.

GOVERNMENT OF GOA

Department of Environment & Climate Change

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Addendum

11-2/GSWA/2021-22/Notification/843

Read: Notification No. 11-2/GSWA/2021-22/Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

(Schedule IV of Nanda Lake Notification No. 11-2/GSWA/2021-22/Notification/604)

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the Department of Environment and Climate Change (DoE&CC), Government of Goa hereby published the Notification of Nanda lake vide above read Notification.

And whereas there have been some details that have been inadvertently left out on the said notification which are set to be corrected through this Addendum.

Schedule IV: List of activities permitted within the boundary of Wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary Wetland as shown in of Annexure I	Within the zone of influence as shown in Annexure I
Immersion of Ganesh Idol	Existing religious practice of immersion of Ganesh Idol (Non Pop idols) permitted within the Wetland	Permitted
Cremation of dead bodies	Prohibited within the Wetland	Permitted

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & Climate Change).

Panaji, 11th November, 2021.

Addendum

11-2/GSWA/2021-22/Notification/844

Read: Notification No. 11-2/GSWA/2021-22/Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

No. 11-2/GSWA/2021-22/Notification/599

No. 11-2/GSWA/2021-22/Notification/600

No. 11-2/GSWA/2021-22/Notification/601

No. 11-2/GSWA/2021-22/Notification/602

No. 11-2/GSWA/2021-22/Notification/603

No. 11-2/GSWA/2021-22/Notification/604

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the

GOVERNMENT OF GOA

Department of Environment & Climate Change

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Addendum

11-2/GSWA/2021-22/Notification/843

Read: Notification No. 11-2/GSWA/2021-22/Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

(Schedule IV of Nanda Lake Notification No. 11-2/GSWA/2021-22/Notification/604)

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the Department of Environment and Climate Change (DoE&CC), Government of Goa hereby published the Notification of Nanda lake vide above read Notification.

And whereas there have been some details that have been inadvertently left out on the said notification which are set to be corrected through this Addendum.

Schedule IV: List of activities permitted within the boundary of Wetland and its zone of influence

Activity	Levels and types not requiring permission	
	Within the boundary Wetland as shown in of Annexure I	Within the zone of influence as shown in Annexure I
Immersion of Ganesh Idol	Existing religious practice of immersion of Ganesh Idol (Non Pop idols) permitted within the Wetland	Permitted
Cremation of dead bodies	Prohibited within the Wetland	Permitted

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & Climate Change).

Panaji, 11th November, 2021.

Addendum

11-2/GSWA/2021-22/Notification/844

Read: Notification No. 11-2/GSWA/2021-22/Pub/076 dated 23-09-2021 published in the Official Gazette, Government of Goa, Series I No. 27 dated 30-09-2021.

No. 11-2/GSWA/2021-22/Notification/599

No. 11-2/GSWA/2021-22/Notification/600

No. 11-2/GSWA/2021-22/Notification/601

No. 11-2/GSWA/2021-22/Notification/602

No. 11-2/GSWA/2021-22/Notification/603

No. 11-2/GSWA/2021-22/Notification/604

In exercise of the powers conferred under rule 7 of the Wetlands (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), the

Department of Environment and Climate Change (DoE&CC), Government of Goa hereby published the above read Notification.

And whereas there have been some details that have been inadvertently left out on the said notification which are set to be corrected through this Addendum.

14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director (Environment & Climate Change).

Panaji, 11th November, 2021.

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Department of Official Language

Directorate of Official Language

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Order

4/45/2021/DOL/Admn/revival/549

Ref.: Order No. 1/94/2018/DOL/Adm./Assess. Man Power/453 06/06/2019.

Sanction of the Government is hereby accorded for Revival of the following posts as per the details shown below:

Sr. No.	Designation of Post	Pay Scale	Sanctioned Strength
1	2	3	4
1.	Head Clerk	Level-06	01
2.	Driver	Level-02	01
3.	Peon/Multi-Tasking Staff	Level-01	01
Total			03

The expenditure on these posts would be met from the Budget Head under Demand No. 27; 2070—Other Administrative Services; 119—Official Language; 01—Department of Official Language (Non Plan); 01—Salaries.

This issues with the approval of the Department of Personnel vide U.O. No. 2454/PER dated 01-10-2021 and concurrence of Finance Department vide U.O. No. 1400082814 dated 10-11-2021.

By order and in the name of the Governor of Goa.

Prasanna Acharya, Director Official Language & ex officio Joint Secretary.

Panaji, 16th November, 2021.

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Department of Law

Legal Affairs Division

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Notification

10/2/2021-LA-174

The Narcotic Drugs and Pyschotropic Substances (Amendment) Ordinance, 2021 (Ordinance No. 8 of 2021), which has been Promulgated by the President in the Seventy-second year of the Republic of India and published in the Gazette of India, Extraordinary, Part II, Section I, dated 30-9-2021, is hereby published for the general information of the public.

By order and in the name of the Governor of Goa.

D. S. Raut Dessai, Joint Secretary (Law).

Porvorim, 25th October, 2021.

MINISTRY OF LAW AND JUSTICE

Legislative Department

New Delhi, the 30th September, 2021/
Asvina 8, 1943 (Saka)

The Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 2021

No. 8 of 2021

Promulgated by the President in the Seventy-second Year of the Republic of India.

Notification

No. 5-516-2021/ARQZ/GEN/1626

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa is registered under Code Symbol No. GEN-(C)-516/Quepem-Goa/2021.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

Certificate of Registration

"Jai Durga Mata Self Help Group Co-op. Society Ltd.", Tembewada, Nagarcem, Canacona-Goa has been registered on 08-01-2021 and it bears registration Code Symbol No. GEN-(C)-516/Quepem-Goa/2021 and it is classified as "General Society" under sub-classification No. 12-(C)-other society in terms of Rule 8 of Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 08th January, 2021.

Notification

No. ARCS/OZ/YSMSHGCSL/2021/1627

In exercise of the powers vested in me under Section 8 of Goa Co-operative Societies Act, 2001, "Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd.", Vastwada, Curchorem-Goa is registered under Code Symbol No. RCSQZ2021220002.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Quepem, 30th June, 2021.

Certificate of Registration

"Yuva Swaraj Mahila Self Help Group Co-op. Society Ltd., Vastwada, Curchorem - Goa has been registered on 30-06-2021 and it bears registration Code symbol No. RCSQZ2021220002 and it is classified as "General Society" under sub-classification No. 12-(C)-Other Society in terms of Rule 8 of the Goa Co-operative Societies Rules, 2003.

Sd/- Suraj S. Ghaisas, Asst. Registrar, Quepem Zone (Co-op. Societies).

Department of Education, Art & Culture

Directorate of Higher Education

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Relieving Order

No. 8/1/2017-Filling/Principal/5184

Read: (1) Memorandum No. 8/1/2017-Filling/Principal/3157 dated 31-08-2021.

(2) Order No. 8/1/2017-Filling/Principal/5014 dated 23-11-2021.

Dr. Shashank Shamrao Maktedar, Associate Professor in Vocal and holding the post of Principal on officiating basis in Goa College of Music, Altinho, Panaji-Goa, hereby stands relieved with immediate effect from his duties to join as Principal in Goa College of Music, Altinho, Panaji-Goa.

Prasad Lolayekar, IAS, Director (Higher Education).

Porvorim, 29th November, 2021.

**Department of Environment & Climate Change**

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Notification

No. 11-2/GSWA/2021-22/Notification/897

- Whereas, there exists a water body known as Pilerne Lake or Saulem tollem admeasuring an area of 46010 sq. mts. located in village Pilerne of Bardez Taluka, North Goa District, State of Goa, which is considered to be critically significant for its ecosystem services and biodiversity values for the local communities and society at large (hereinafter referred to as the "Said Pilerne Lake"); which is more particularly described in Schedule I herein under;
- And whereas, it is considered that for sustaining these values, the ecological character of wetland ecosystem needs to be maintained by regulating developmental activities within the wetland as well as within its zone of influence;
- And whereas, in terms of sub-rule (1) of Rule 7 of the Wetlands (Conservation and Management) Rules 2017, the Department of Environment and Climate Change, Government of Goa, through GSWA by engaging services of CSIR-NIO prepared a Brief Document for identifying the said Pilerne Lake as wetland;

4. And whereas, based on the Brief Document, Goa State Wetland Authority (GSWA) in the 10th meeting of the GSWA has recommended the Government of Goa to notify the said Pilerne Lake as wetland under the provisions of Wetlands (Conservation and Management) Rules, 2017;
5. Now therefore, the State of Goa accepts the recommendation to declare the said wetland for being covered under the provisions of Wetlands (Conservation and Management) Rules, 2017;
6. Whereas, the draft of the notification, which was published in the Official Gazette of Government of Goa 19-11-2020 for general public with a view of inviting objections in respect thereof as required under sub-rule (6) of Rule 5 of Wetland (Conservation and Management) Rules, 2017 hereinafter referred to as the said rules;
7. And whereas, the time for receiving objections is now over in the fixed duration the objections of the general public have been heard and decided, according to the said rules;
8. Hence this Notification, is issued by the Department of Environment and Climate Change (DoE&CC), Government of Goa, in the exercise of powers conferred under Rule 7 of Wetland (Conservation and Management) Rules, 2017 read with Environment (Protection) Act, 1986 (29 of 1986), is hereby published for the information of persons;
9. The extent of the wetland and its zone of influence is described in Schedule I of this notification;
10. Activities prohibited within the wetland and its zone of influence is listed in Schedule II of this notification. Such prohibitions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas;
11. Activities regulated within the wetland and their zones of influence, i.e. permitted only with permission of State Government are listed in Schedule III of this notification. Request for permissions can be made to the Member Secretary, Goa State Wetland Authority, C/o Department of Environment and Climate Change, O/o Goa State Biodiversity Board, opposite Saligao Seminary, Saligao, Bardez, Goa 403511 or at email—ms-gswa.goa@gov.in/goa wetland@gmail.com Such regulations shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
12. Activities permitted within the wetland and its zone of influence are listed in Schedule IV of this notification. Such permissions shall not apply for areas designated under other Acts and Rules, and listed at para 1.2 (a), (b) and (c) of Schedule I. Relevant provisions of respective Acts and Rules shall apply in such areas.
13. The Goa State Wetland Authority and the Ministry of Environment, Forest and Climate Change shall monitor the enforcement of the provisions of this notification.
14. All the pre-existing ownership rights and privileges pertaining to identified and notified wetlands will be maintained. Further no pre-existing ownership rights or property will be transferred to GSWA as a part of this notification. The status quo of the existing ownership of the notified property will be maintained.

By order and in the name of the Governor of Goa.

Dasharath M. Redkar, Director & ex officio
Jt. Secretary (Environment & CC).

Panaji, 29th November, 2021.

Schedule I: Location and Extent of Wetland and its Zone of Influence

1.1 Wetland

The said Pilerne Lake admeasuring an area of 46010 sq. mts., surveyed under Survey No.

Taluka Village	Survey No./Sub- Div. No.	Approximate area in sq. mts.
Bardez/ Pilerne	205/1	850
	205/2	40850
	205/3(P)	860
	205/4	3100
	205/5	350
	Total	46010

1.2 Boundary of area already designated under provisions of other Acts and Rules.

1.2 (a) Area designated under Indian Forest Act, 1927; Forest (Conservation) Act, 1980; State Forest Act and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (b) Area designated under Wildlife (Protection) Act, 1972 and amendments thereof. No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.2 (c) Area designated under the Coastal Regulation Zone Notification, 2011 and amendments thereof.

No area of the proposed wetland known as Pilerne Lake fall under the above mentioned Act.

1.3. Zone of influence:

The Zone of influence of the said Pilerne Lake admeasuring 132825 sq. mts., includes the properties surveyed under the following Survey No.

Taluka Village	Survey No./Sub- -Div. No.	Approximate area in sq. mts.
Bardez/ /Pilerne	Buffer Zone	
	36/1(P)	50
	37/1(P)	17306
	196/1(P)	604
	197/1(P)	588
	204/1(P)	7289
	205/3(P)	115
	206/2(P)	1010
	206/2-B	495
	206/2-A(P)	797
	206/3(P)	2354
	207/1(P)	465
	207/2(P)	461
	207/3(P)	3740
	207/4	125
	208/1(P)	523
	208/2(P)	768
	208/3-A(P)	9667
	208/3(P)	8514
	Area Outside Nos. (Roads and nalla)	3823
Zone of Influence		
	33/1(P)	269
	34/1(P)	1146
	35/1(P)	1326
	36/1(P)	4908
	36/4(P)	760
	36/4-D(P)	45
	37/1(P)	15630
	206/3(P)	125

206/4(P)	163
207/1(P)	123
207/2(P)	323
207/3(P)	375
207/5(P)	272
208/2(P)	480
208/3-A(P)	214

Area outside survey
No. (Roads and nallahs) 1962

Total 132825

The map of wetland boundary of the said Pilerne Lake with the Zone of influence is at Annexure I. (For Enlarged to scale map kindly visit <https://gswa.goa.gov.in/>)

1.4 For the purpose of this wetland known as the said *Pilerne Lake* the same is located within Revenue village of Pilerne.

1.5 For the purpose of this wetland known as the said *Pilerne Lake* the zone of influence is located within Revenue village of Pilerne.

Schedule II: List of activities prohibited within wetland boundary

1. Conversion for non-wetland uses including encroachment of any kind;
2. Setting up of any industry and expansion of existing industries; with the exception of modernization of existing industries which will not affect the ecological balance of the wetland under consideration.
3. Manufacture and/or handling and/or storage and/or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, use, Import, Export and Storage of Hazardous Micro-organisms genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2008; Hazardous and other Wastes (Management, Handling and Trans boundary Movement) Rules, 2016; electronic waste covered under the E-Waste (Management) Rules, 2016; and other acts and rules as notified by Central Government and State Government applicable to wetlands.
4. Solid waste dumping and plastic waste dumping covered under Municipal Solid Waste Management Rules, 2016;

5. Discharge of untreated wastes, chemical fertilizers, pesticides, effluents and any other chemicals effecting the ecological character of the wetland from industries, cities, towns, villages and any other human settlements and/or activities;
6. Any construction of a permanent nature except for boat jetties within fifty meters (demarcated as buffer zone on Annexure -I) from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. Poaching and illegal hunting covered Wildlife (Protection) Act, 1972 and amendments thereof;
8. Extraction of Soil, Mud, Rock and sand for commercial purpose.
[Any other activity other than mentioned above if taken up in the surrounding area that will have a direct or an indirect adverse effect on the ecological character of the wetland including water quality the same shall be prohibited.]
- Schedule III: List of activities regulated within the boundary of wetland and its zone of influence and for which prior approval of [State Government/UT Administration/MoEFCC] is required to be obtained.

Activity	Restrictions	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Cultivation of Crops	Prohibited	Existing traditional crop cultivation practices in the low-lying areas downstream within the zone of influence will be allowed.
Fishing	Regulated by Fisheries Department and local bodies	Regulated by Fisheries Department Existing traditional practices may be permitted.
Aquaculture	Regulated as per norms of Fisheries Department and in consultation with local bodies.	Permitted.

Approval of the GSWA shall be obtained for any other activity proposed to be conducted other than those mentioned above which may adversely affect ecological character of wetland.

Schedule IV: List of activities permitted within the boundary of wetlands/wetlands complex and its zone of influence.

Activity	Levels and types not requiring permission	
	Within the Boundary of wetland as shown in Annexure I	Within the Zone of influence as shown in Annexure I
Withdrawal of water	Water is used for agriculture and horticulture purposes and existing traditional practices will continue. However, any new permissions shall be granted by WRD and LMC in consultation with GSWA	Permitted with the approval of GSWA and WRD.
Religious practices	Existing religious practices such as Ganesh idols immersion (except PoP) will be allowed. No activity that will adversely affect the ecological character of the wetland	Permitted.
Grazing and wallowing	Permitted	Permitted.
Preservation of this water body and maintaining quality of its significant	The boundary of the wetlands may be reinforced using natural means	Permitted.

catchment area especially no development zone, steep slopes and tree cover areas to ensure sustainability of this water body for future water security of local area	so as to not disturb the ecological character of the water body	
Plantation of trees	Prohibited	Planting of indigenous species of plants is permitted in zone of influence, excluding water channels.
Deciding best possible wise use of wetland without affecting or impacting its ecological character and services offered presently	Permitted	Permitted.

Approval of the GSWA shall be taken for any other activity to be conducted other than those mentioned above.

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Department of Home

Home—General Division

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Order

No. 19/6/2020-HD(G)/4039

In exercise of the powers conferred by sub-section (1) of Section 3 of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Act, 1988 (Central Act 46 of 1988) (hereinafter called as the "said Act") and in supersession of the Government Order No.19/1/2003/HD(G) dated 18-06-2003, published in the Official Gazette, Series II No.12 dated 19-06-2003, the Government of Goa hereby specially empowers the Secretary (Home), Government of Goa, for the purpose of said Section 3 of the said Act.

By order and in the name of the Governor of Goa.

Pritidas U. Gaonkar, Under Secretary (Home-I).

Porvorim, 1st December, 2021.

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Department of Personnel

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Order

No. 7/3/2019-PER/3027

Director, Information Technology shall hold the charge of the post of Managing Director, Goa Information Technology Development Corporation (GITDC), in addition to her own duties, with immediate effect.

By order and in the name of the Governor of Goa.

Vishal C. Kundaikar, Under Secretary (Personnel-I).
Porvorim, 24th November, 2021.

Order

No. 22/10/2018-PER/3039

Shri Abhishek Dhanias, IPS (AGMUT 2012), Superintendent of Police (HQ) shall hold the additional charge of Superintendent of Police (South), Goa, in addition to his own duties, with immediate effect.

By order and in the name of the Governor of Goa.

Nathine S. Araujo, Under Secretary (Personnel-II).
Porvorim, 26th November, 2021.

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Order

No. 5/1/2018-PER/3068

On the recommendation of the Goa Services Board and with the approval of the Government, the transfer and posting of the following Junior Scale Officer of Goa Civil Service is ordered in public interest:-

Sr. No.	Name and present posting of the officer	Posted as
1.	Shri Pandurang T. Talgaonkar, General Manager, GIDC with additional charge of SLAO, Tourism	Deputy Collector & SDO, Sanguem.

Shri Sohan Uskaikar, Deputy Director (Agriculture) shall hold the charge of General Manager, GIDC in addition to his own duties.

Shri Raju R. Dessai, Deputy Director (Panchayat), South shall hold the charge of Administrator of Comunidade, South Zone in addition to his own duties.

Shri Aleixo Vaz, Deputy Director (Admn.), Fire & Emergency shall hold the charge of SLAO, Tourism in addition to his own duties.

MINUTES OF THE 11th MEETING OF GOA STATE WETLAND AUTHORITY (GSA)

TYPE OF MEETING: REGULAR MEETING.

DATE: 13th June 2022;

TIME: 4.30 PM Onwards

VENUE: "2nd FLOOR, SECRETARIAT, PORVORIM, BARDEZ, GOA

MEETING WAS CHAIRED BY SHRI. NILESH CABRAL, HON. MINISTER FOR ENVIRONMENT AND CLIMATE CHANGE AND CHAIRPERSON OF GOA STATE WETLAND AUTHORITY.

The following members attended the meeting:

Sr. No.	Name	Designation
1	Shri. Nilesh Cabral, Hon. Minister of Environment & Climate Change	Chairperson GSWA
2.	Shri. Sandip Jacques IAS, Secretary (Revenue)	Member (Ex-Officio)
3.	Shri. Ravi Dhawan IAS, Secretary (Tourism)	Member (Ex-Officio)
4.	Secretary (Water Resources), Represented by Chief Engineer Shri. Pramod Badami, Water Resource Department.	Member (Ex-Officio)
5.	Chief Wildlife Warden represented by Shri. Paresh C. Porob Assistant Conservator of Forest, Wildlife and Eco-tourism, Department of Forest, Govt. of Goa	Member (Ex-Officio)
6.	Shri. Dasharath Redkar, Director, Department of Environment & Climate Change	Member Secretary, GSWA
7.	Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board	Member (Ex-Officio), Head of Nodal Agency, GSWA
8.	Dr. Shamila Monteiro, Member Secretary, Goa State Pollution Control Board	Member (Ex-Officio)
9.	Dr. G. N. Nayak, Goa University	Expert Member
10.	Arch. Manguesh Prabhugaonker, Landscape Architect	Expert Member
11.	Prof. Pranab Mukhopadhyay, Goa University	Expert Member
12.	Shri. Devanand Kavlekar, Senior Technical Officer, NIO, Dona Paula	Expert Member
13.	Smt. Asavari Kulkarni, Environment Officer	Co-opted Member
14.	Arch. Hyacinth Pinto, Sustainable Architect	Special Invitee
15.	Dr. Mandar Nanajkar, CSIR- NIO	Special Invitee
16.	Dr. Akhil Valiya Parambil	Special Invitee



17.	Shri. N. Vaz, E. E. Water Resource Deptment	Representative from WRD
18.	Shri G.R. Teli, Deputy Director, Department of Tourism	Representative from Tourism Dept.
19.	Mrs. Reshma Kerkar, Scientific and Administrative Officer , GSBB	GSBB staff
20.	Dr. Varsha Raikar Hoble, Project Assistant I, GSBB	GSBB Staff

At the outset, Dr. Pradip Sarmokadam, Member Secretary, Goa State Biodiversity Board and Head of Nodal Agency (HNA, GSWA) extended a warm welcome to the Chairperson and the Members to 11th Goa State Wetland Authority (GSWA) Meeting.

The following Agenda was transacted:

Agenda 1: Confirmation of the Minutes of the 10th Authority Meeting.

The Minutes of the 10th Authority Meeting of GSWA were placed before the Authority members for confirmation. The same was confirmed.

Proposed by Prof. Pranab Mukhopadhyay, Goa University

Confirmed by Arch. Mangesh Prabhugaonker

Agenda 2: Action Taken Report of the 10th Authority Meeting

Action Taken Report of the 10th Authority Meeting of GSWA was placed before the Members present for perusal. Agenda No. 1,2,3,5,6,9 were complied & approved. With regard to agenda no.4 it was discussed in detail further in the meeting at agenda no.9.

With respect of agenda 7 HNA, GSWA informed that complaint was forwarded to WRD. Chief Engineer Shri. Pramod Badami, Water Resource Department also informed that WRD is in receipt of letter from Goa Heritage Action Group. Shri. Sandip Jacques IAS, Secretary (Revenue) was of opinion that the complainants need to define the heritage value & facts need to be ascertained. Chairperson GSWA Shri Nilesh Cabral Hon. Minister of Environment & Climate Change stated that WRD should clear the apprehensions of the complainant Goa Heritage Action Group. Authority members agreed to the same. Authority suggested that WRD should avoid using/minimise the use of concrete for the modification proposed. C.E. WRD agreed to the same.



In regard to Agenda No. 8 the it was informed by HNA, GSWA that WRD is yet to update the GSWA with the status of compliance with regard to OA 325/2015 before the Hon'ble NGT Principal Bench Delhi, WRD ensured that status will be shared in a usable format.

Agenda 3: Eight waterbodies namely Talaulim lake (Wadi-Talaulim, Ponda); Pali Lake (Dicarpale, Salcete); Tarvale Lake (Shiroda, Ponda), Udden Lake (Shiroda, Ponda), Sulabhat Lake (Aggacaim, Tiswadi), Mayem Lake (Mayem, Bicholim), Sancole Lake (Sancaole, Marmugao) and Macazana Lake (Macazana, Salcete) with revised Zone of influence for draft notification.

HNA, GSWA presented the following waterbodies to the Authority Members explained that these waterbodies were approved by the authority for draft notification in the 8th GSWA meeting, but were needed to be presented after revision of Zone of influence as per approved zone of influence guidelines and re-presented to authority for approval. Chairperson informed that the pre-existing traditional rights and privileges are protected under the notification. Below brief documents of the waterbodies with revised maps were presented for the approval of GSWA.

Sr.No.	Name of the waterbody	Location
1	Talaulim lake	Wadi-Talaulim, Ponda
2	Pali Lake	Dicarpale, Salcete
3	Tarvale Lake	Shiroda, Ponda
4	Udden Lake	Shiroda, Ponda
5	Sulabhat Lake	Aggacaim, Tiswadi
6	Mayem Lake	Mayem, Bicholim
7	Sancole Lake	Sancaole, Mormugao
8	Macazana Lake	Macazana, Salcete

Each waterbody was discussed in detail and GSWA members unanimously approved the above waterbodies for draft notification.

Agenda 4: Approval of 3 waterbodies namely Coneix (Conem) Lake (Priol, Ponda), Panchami Lake (Curti – Khandepar, Ponda), and Dhulpe Lake (Shiroda, Ponda) for draft notification.

HNA, GSWA informed authority members that these 3 waterbodies namely Coneix (Conem)Lake (Priol, Ponda), Panchami Lake (Curti – Khandepar, Ponda), and Dhulpe Lake (Shiroda, Ponda) were identified by the Technical Committee (TC) of GSWA as



wetlands in the 5th TC. These lakes belong to the pristine category. He also informed the authority about the various ecological services provided by these lakes and geographical characteristics of the area around wetland. Authority unanimously approved these identified wetlands for draft notification.

Agenda 5: Regarding GSWA scheme “*Shram Shakti se Jal Samrudhi*” for restoration of water bodies and approval for scheme “Waste water treatment facility” for notified wetlands.

Chairperson, GSWA explained the scheme “*Shram Shakti se Jal Samrudhi*” and its functioning to the Authority. Restoration of waterbodies was funded by Department of Environment & Climate Change through Grant in Aid.

Dr. G. N. Nayak also suggested that even the identified and notified wetlands are silted and require restoration. HNA, GSWA informed that the draft of scheme also provides for restoration of notified wetlands. Authority unanimously agreed to notify the initiative of GSWA as waterbody restoration as scheme.

Further HNA, GSWA explained the waste water treatment scheme to the authority in brief. It is based on the already identified and notified vendors of GSPCB and treatment utilising nature-based solutions for the notified wetlands. This scheme will be extended to settlement within the buffer zone and Zone of influence of the notified wetlands which may discharge untreated waste waters into the wetlands. HNA, GSWA stated that draft of scheme for waste water treatment will be circulated to the authority members for their inputs.

Agenda 6: Proposals received for restoration of water bodies under the project “*Shram Shakti se Jal Samrudhi*”

HNA, GSWA put forth the new proposals received for restoration authority members. Chairperson, GSWA directed to expedite the same and complete the action on proposals that are received.

Agenda 7: Regarding recruitment of scientific staff for GSWA as per the advice of the Technical Committee (TC) and after completion of the project “Identification



of Wetlands in Goa” by CSIR – NIO and for preparation of Integrated Management plan (IMP).

HNA, GSWA informed the authority that CSIR-NIO has completed the project “Identification of Wetlands in Goa”. However the report submitted by NIO does not satisfy to the revised zone of influence guidelines. It was advised that CSIR- NIO may continue its support till this project completes & complies with revised zone of influence guidelines without any further financial implications. Authority members unanimously agreed to the same.

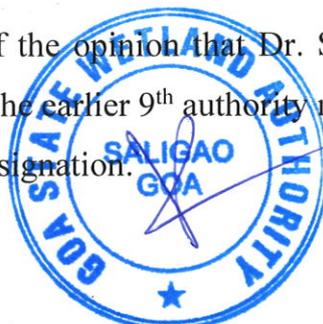
HNA, GSWA suggested that after the exit of CSIR-NIO a scientific team is required to be recruited in Goa State Wetland Authority to ensure preparation of brief documents, IMPs and implementation of IMPs for each waterbody as advised by the technical committee.

Chairperson GSWA recommended that in addition, team of expert officers deputed from various technical departments like WRD, GSPCB to ensure proper implementation of IMPs and proper management of notified wetlands. However, core team of may be recruited by GSWA on the similar lines as is done by Department of Environment & Climate Change. The same could be proposed on file with recruitment rules by HNA, GSWA through Member secretary, GSWA to Chairperson, GSWA. The same was unanimously approved by Authority members.

Agenda 8: Regarding the nomination of Nanda Lake (Cacora, Quepem) as a potential Ramsar site (Wetland of International Importance) and other related formalities and progress.

HNA, GSWA updated the members that as approved by State Government, the letter of intent to declare Nanda Lake as Ramsar site is submitted to Ministry of Environment, Forest and Climate change. It was informed that the proposal is in final stages and now comments are expected for the same.

As per discussions, Authority members were of the opinion that Dr. Salim Ali Bird Sanctuary and Carambolim lake as suggested in the earlier 9th authority meeting should also be considered and nominated for Ramsar designation.



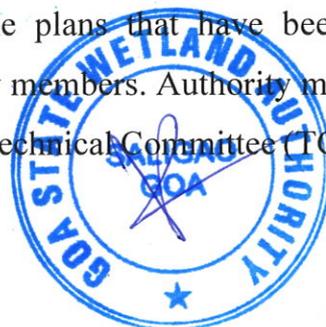
Chairperson, GSWA and authority members unanimously agreed to approve Nanda Lake for Ramsar Nomination, complete all formalities in this regard and send a letter to Forest Department recommending Dr. Salim Ali Bird Sanctuary and Carambolim Lake to be designated as Ramsar site.

Agenda 9: Integrated Management plan for notified wetlands with a request to avail central funds.

Sustainable Architect Hyacinth Pinto from PWD briefly explained the Authority members different ways in which wetlands could be managed and maintained sustainably. She emphasised that the structures will be built on nature-based materials with optimum footprints without exceeding carrying capacity & local community could also be provided with livelihood opportunities with participatory and inclusive approach. Many recreational facilities like walk ways, bird towers etc could be set up around notified wetland. Prof. Mukhopadhyay also suggested that local community should be actively involved. CE WRD also gave reference to the geofabric membrane that has been successfully done by WRD, which could be implemented as nature-based structures to strengthen existing bunds at several identified wetlands. Chairperson, GSWA directed WRD to place the same before the Green skilling committee of GSBB for further validation & incorporation. Authority members recommended to prepare IMP in line with sustainable & nature-based solutions.

Agenda 10: Decision regarding Carambolim Lake, Durga Lake, Batim Lake, and presentation from Water Resource Department regarding Carambolim Lake as per the request of Hon'ble Minister for Water Resource Department.

HNA, GSWA explained that these three identified wetlands are already draft notified by GSWA and the locals have strongly opposed the same during the ground truthing. However Authority members unanimously approved the final notification of these three Wetlands. Then, WRD explained in brief the plans that have been tendered for Carambolim lake & Batim Lake to the authority members. Authority members decided that the proposal needs to be scrutinised by the Technical Committee (TC) of the GSWA



and decision of the TC will be conveyed to GSWA for decisions. Hence the notification could be done after the inclusion of approved modifications and approval of GSWA.

Agenda 11: Any other matter with the permission of the chair.

HNA, GSWA submitted to the authority members that GSWA office receives several complaints regarding illegal constructions, encroachment & other related matters within wetland boundary and requested for course of action to be taken in such cases. Authority agreed that the necessary action can be taken by Collector. Secretary Revenue suggested that all the wetlands after notification needs to be incorporated in regional plan of TCP. HNA, GSWA informed that the communication regarding the notifications of wetlands is already sent to GSPCB, TCP, WRD, Forest Department, DSLR, Directorate of Panchayat, District Magistrate North Goa and District Magistrate South Goa. Chairperson further reiterated that the wetland notifications will be forwarded & incorporated in the regional plan of TCP.

The meeting ended with vote of thanks by Head of Nodal Agency, GSWA.




Dr. Pradip Sarmokadam
Head of Nodal Agency,
Goa State Wetland Authority